

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:6227  
ANSWERED ON:04.05.2010  
FOOD SUBSIDY  
Naik Shri Shripad Yesso

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the details of food subsidy provided by the Government during each of the last three years;
- (b) whether the Government proposes to reduce the food subsidy during the current year;
- (c) if so, whether the Government has made any assessment of the impact of reduction in food subsidy on the people Below Poverty Line (BPL);
- (d) if so, the details thereof;
- (e) whether complaints regarding diversion of food subsidy meant for the BPL families by the officers, transporters, mill owners etc. have been received;
- (f) if so, the details thereof and the reaction of the Government thereto; and
- (g) the corrective/remedial steps taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Food Subsidy released to Food Corporation of India (FCI) and State Governments undertaking decentralized procurement (DCP) by the Government during last three years is as follows:-

(Rs. in crore)

Year FCI DCP States Total

2007-08	27759.680	3500.004	31259.684
2008-09	36744.100	6923.980	43668.080
2009-10	46867.141	11375.310	58242.451

(b), (c) & (d): No, Madam. There is no proposal at present to reduce food subsidy for the people living Below Poverty Line (BPL).

(e) and (f): No, Madam. This Deptt. has not received any complaint regarding diversion of food subsidy meant for BPL families. However, complaints about malpractices in Targetted Public Distribution System (TPDS) have been received which includes diversion/leakage of foodgrains. These complaints as and when received are sent to the concerned State/Union Territories for enquiry and taking necessary action. State-wise no. of complaints received on TPDS during 2007, 2008 and 2009 are at Annexure.

(g): The Government has issued directions to State Governments to streamline functioning of TPDS by enforcing provisions of PDS (Control) Order, 2001. Besides this, the Government has also issued instructions to States/Union Territories to strengthen Targetted Public Distribution System (TPDS) by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, use of Information and Communication Technology (ICT) tools and improving the efficiency of Fair Price Shop operations.